

6. All complaints against the police personnel are dealt with directly by the senior officers of Jt. CP rank and by the CP Delhi. Severe punishment is awarded to any officer found involved in such activities to set example for others.
7. A time-table is displayed at every police station when SHOs and other senior officers are available to public to attend to their grievances, problems and complaints.
8. The Complaints Monitoring and Tracking System (CMTS), a computerized system has been devised to effectively monitor the redressal of complaints received from public by Delhi Police.

Besides, the Standing Order No. 145 and 145A have been issued by Delhi Police for registration of FIRs.

**Body scanners failed to detect explosives at Delhi airport**

2252. SHRI SABIR ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the body scanners installed at the Delhi International Airport have revealed in a trial held in May, 2010 that the machines have failed to detect small quantity of explosives such as RDX/ PEK/PETN, if kept along the natural contours of the body; and

(b) if so, the details in this regard and the effective steps taken or proposed to be taken to deal with non-detection of explosives?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Information is being collected and will be placed on the Table of the House.

**Mandatory police verification of occupants of servant quarter**

2253. SHRI O.T. LEPCHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the security reasons, police verification has been made mandatory in respect of occupants of servant quarter attached to Government flats in Delhi;

(b) if so, when was the last police verification done, the details thereof, areawise;

(c) when the police verification was last done in respect of occupants of servant room attached with Government flats in the Nivedita Kunj, Sector X, R. K. Puram; and

(d) if so, the details thereof and if not done yet, when it is to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Sir. Delhi Police, however, carries out the verification as a security and crime prevention measure on their own or on the request of the allottee. The area-wise details of the latest police verification of the occupants of servant quarters attached to Government flats are as under:

Sl.No.	Name of area/locality	Date of verification
1.	East Kidwai Nagar	September 2010
2.	Sewa Nagar/Prem Nagar	September 2010
3.	Andrews Ganj	September 2010
4.	Aliganj	September 2010
5.	Lodhi Colony, Mehar Chand Market B-Block	September 2010
6.	PS Naraina	29.11.2010
7.	Mandir Marg	1.4.2010
8.	Connaught Place	29.12.2010
9.	B.K. Road	22.12.2010
10.	Nivedita Kunj, R.K. Puram	25.2.2011
11.	Defence Officers Enclave, Dhaura Kuan Part-I & II	4.3.2011
12.	R.R. Hospital,	28.2.2011
13.	Arjun Vihar,	1.3.2011
14.	South Moti Bagh,	24.2.2011
15.	North Moti Bagh,	27.2.2011
16.	PS Delhi Cantt.,	28.2.2011
17.	PS Hazrat Nizamuddin	1.3.2011
18.	Parliament Street-North Avenue	16.01.2011
19.	Chanakya Puri - South Avenue	5.3.2011
20.	Tuglak Road	25.2.2011
21.	Tilak Marg	10.2.2011

(c) and (d) The last police verification in respect of occupants of servant room attached with the Government flats in the area of Nivedita Kunj, Sector-10, R.K.Puram was carried out on 25.2.2011. Out of 292 servant quarter occupants, 27 verification forms have been filled up for verification on the request of the employer/allottee. Remaining occupants have not filled up the form.

#### **Sign boards of Commonwealth lanes**

2254. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that during Commonwealth Games a separate lane was marked/provided for the smooth running of the traffic;

(b) if so, whether it is a fact that a large number of sign boards were fixed to show the Commonwealth lane;

(c) if so, the number of such boards and the cost thereof;

(d) now since the Game is over, the boards are still lying on the road;

(e) whether Government is planning to use these boards for some other purposes, like advertisement etc.; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. A notification under Section 115 of Motor Vehicles Act, 1988 was issued on 20.09.2010 by the Government of National Capital Territory of Delhi regarding dedicated reserved lane for games related traffic on certain roads/stretches in New Delhi/Delhi areas.

(b) and (c) Boards were fixed by Delhi Police and civic agencies for the guidance of road users. A total of 1041 sign boards were fixed at a total cost of Rs. 65,15,790/-.

(d) to (f) Some of the boards are lying on the roads but the Boards are being recycled/reused for displaying informatory/road signages.

#### **Non-mutation of land in names of present owners in A & N Islands**

2255. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the land situated in Andaman and Nicobar Islands has not been mutated in the names of the present owners;

(b) if so, the details thereof and the reasons therefor; and